

(c) The quorum for the DVC Board meetings is two. During the period from March '80 to February '81 3 Corporation meetings have been held on 27-3-80, 30-4-80 and 27-10-80 respectively, all at Calcutta. Two members of the DVC Board were present in these three meetings, namely Chairman DVC and the member representing the Government of West Bengal.

(d) This has already been stated in (a) and (b) above.

हिन्दुस्तान इन्सेक्टिसाइड लि० के कर्मचारी

3872. श्री निहाल सिंह : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(ग) हिन्दुस्तान इन्सेक्टिसाइड लि० में कुल कितने कर्मचारी काम कर रहे हैं, और पैक्ट्री की स्थापना होने से लेकर अब तक कितने कर्मचारी बीमार हुए तथा उसके परिणामस्वरूप कितने कर्मचारियों की मृत्यु हुई अथवा वे काम के अयोग्य हुए ;

(ख) क्या सरकार ने उन सभी कर्मचारियों की आर्जाविका का कोई प्रबन्ध किया है, जो अपने काम के अयोग्य हो गए हैं; और

(ग) यदि नहीं, तो अभी कितने मामले विचाराधीन हैं ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री प्रकाश चन्द्र सेठी) : (क) दिनांक 31-12-1980 को हिन्दुस्तान इन्सेक्टिसाइड्स लिमिटेड में कार्य कर रहे कर्मचारियों की कुल संख्या 1,915 है। कम्पनी के प्रबन्ध मण्डल ने सूचित किया है कि कम्पनी की स्थापना से लेकर अब तक उनका कोई कर्मचारी बीमार नहीं हुआ

है, अतः किसी कर्मचारी के मरने अथवा उसको व्यवसाय के अयोग्य करार दिये जाने का प्रश्न नहीं उठता।

(ख) और (ग). प्रश्न नहीं उठता।

Recruitment policy in Engineers India Ltd.

3873. SHRI SUSHIL BHATTACHARYA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether he is aware that the managements of Engineers India Limited are not following the B.P.E. guidelines in regard to the recruitment policy;

(b) whether he is also aware that recently a large scale recruitment was made by the management of Engineers India Limited in violation of all the norms and guidelines of B.P.E.; and

(c) steps Government propose to take in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Recruitment Rules of Engineers India which have been approved by the Board of Directors are based generally on the guidelines given by the Government.

(b) A few specific complaints were received and on enquiry it was found that the recruitments had been made as per Company's Recruitment Rules. There was also an instance where, alleging violation of rules in certain recruitments in Engineers India Ltd.'s field staff at Bharuch, a writ petition was filed in the Gujarat High Court. However, after discussions the matter was settled amicably and the writ petition was withdrawn. Government are not aware of any large scale violation of all norms & guidelines in recruitments by Engineers India Ltd.

(c) Does not arise.